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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, New Delhi.

D.A.No.1381/1989

New Delhi, This the 13th Day of April 1994

Hon'ble Shri N. Dharamadan, Member(J)

Hon'ble Shri P.T. Thiruvenagadam, Member(A)

Suresh Kumar Yadav
S/o Late Shri Lal Chand Yadav
r/o Village & P.O: Kosli,
Distt. Rohtak (Haryana)

...Applicant

By Advocate Shri K C Mittal

Versus

Commissioner of Police
Delhi
Police Headquarters
I.T.O.
New Delhi - 110002

By Advocate Shri Sanjay Sandhir proxy counsel
to Shri Dinesh Agnani

O R D E R (Oral)

Hon'ble Shri N Dharamadan, Member(J)

1. The applicant was appointed as Sub Inspector in the Central Reserve Police Force. While he was working in Delhi Police under deputation a chargesheet was issued against the applicant. When the respondent found that no major penalty can be imposed on the applicant, he reverted the applicant to the parent department as per PHQ notification No.12722-28/Estd(IV) dated 27.5.88. The applicant got exonerated from the charge by a speaking order P VIII-14/88-EC-I dated 12-7-88. In the meanwhile the applicant submitted his resignation and before it was accepted by the parent department the applicant requested for withdrawal of the resignation which is under challenge and the matter is pending with the High Court.

2. Having heard the counsels of both sides we are of the opinion that this application can be disposed of only after the outcome of the decision in the High Court. Pending the High Court Decision we close this application with an observation that the applicant can file a representation to the respondent for his permanent absorption in the Delhi Police if he gets favourable order from the High Court and depending upon the directions or observations issued thereon. We have not gone into the merits of the case. With this observation we close this OA. No costs.

P. T. Thiru
13/4/94
(P.T. THIRUVENGADAM)
Member(A)

N. Dharam
13.4.94
(N. DHARAMADAM)
Member(J)

LCP